

## Notes of the Registry

## Orders of the Tribunal

For Adinarayam  
with him taken —  
copy served.

Bench

W/200

on. 21. 1. 05

Copies & order  
alongwith copies &  
OA communicated  
to all respds.

Copies & said  
order prepared  
for counsels for both  
sides

W/202

17/1/05  
80 (5)

Order dated : 14.2.05

Heard Mr. B.S.Tripathy, Ld. Counsel appearing for the Applicant and Mr. O.N.Ghosh, Ld. Counsel appearing for the Railways; on whom a copy of this O.A. had already been served. Materials placed on record are also perused.

Claiming his seniority w.e.f. 1.1.86, the Applicant has filed this O.A. under Section 19 of the Administrative Tribunal's Act. Judgement dated 21.9.04 of this Bench of the Tribunal rendered in O.A. No. 409/01 (K.Adinarayan vs. U.O.I. and others) to show that in similar circumstances seniority has been asked to be antedated w.e.f. 1.1.88. It is the case of the Applicant that he has also made a representation to the Respondents/authorities to give him the antedated seniority benefit as that of K.Adinarayan(Supra). However, the Applicant has not placed a copy of the said representation which is stated to have been filed on 10.12.04.

Having heard the case for both the parties, this O.A. under the aforesaid premises, is hereby disposed of with a direction to the Respondents to consider the grievances of the Applicant as raised in the present O.A., and while doing so, the Respondents should keep in mind the order dated 21.9.04 of this Tribunal rendered in O.A. No.409/01 in the case of K.Adinarayan vs. U.O.I and others. The entire exercise in the matter should be done by the Respondents within a period of 120 days from the date of receipt of the copy of this order.

Send copies of this order to the Respondents alongwith copies of this O.A. and free copies of

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OA 6605

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

this order be handed over to the Ld. Counsel  
appearing for both the parties.

Member (J)